Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

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Minutes of NC-V meeting due for 09.10.2014 and actual held on 14.10.2014

The meeting No.26/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 09.10.2014 and actual held on 14.10.2014 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC (MSME)
4.	Shri J.D. Giri, Vice President	AEPC

At the outset, the Minutes of NC-V Meetings No.24/AM-15 dated 18.09.2014 and Meeting No 25/AM15 dated 25.09.2014 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.26/AM-15 dated 09.10.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING 26/84-ALC3/2014 NUMBER

MEETING DATE :09.10.2014

Case No.:1/12/84- ALC3/2014	Party Name: SUPERFIL PRODUCTS LIMITED	Meet No/Date:23/84- ALC3/2014 11.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410157852	Defer Date: 13.11.2014
:01/84/050/00090/AM15/	:04/24/040/00245/AM14/	12.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. As informed by Ministry of C& PC a deficient letter has been issued by them to the firm in this case 29.09.2014. It was decided to wait for response of the firm and defer the case for re-listing on 13.11.2014.

2	Case No.:24/14/84- ALC3/2014	Party Name: ATLAS LEATHER CORP	Meet No/Date:26./84- ALC3/2014 09.10.2014	Status: Approved
	HQ File :01/84/050/00119/AM15/	RLA File :06/24/040/00010/AM15/	Lic.No/Date:0610037715 03.06.2014	



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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their Communication.No.7/189/2014-TSW, dated 09.10.2014 as detailed below:

	14 as detailed below: Export Product		Export Ouantity	Import item	Quantity allowed
1.	Sofa cover made Bonded Leather	from		Bonded Leather	Net+1% wastage

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:29/14/84- ALC3/2014	Faity Name. Of the	Meet NorDate.25701	Status: Deferred
HQ File :01/84/050/00124/AM15/		Lic.No/Date:3010102897 05.06.2014	Defer Date: 13.11.201

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME. It was decided to defer the case for re-listing on 13.11.2014.

Case No.:6/14/84- ALC3/2014	CARPETS PVT.LTD.	Meet No/Date:23/84- ALC3/2014 11.09.2014	Status: Deferred
HQ File :01/84/050/00101/AM15	KLA I IIC	Lic.No/Date.	Defer Date: 13.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP/DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

Case No. 22/26/84-ALC3/2014	Party Name: D DECOR HOME FABRICS PVT. LTD	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred
HQ File No. 01/84/050/00207/AM15	RLA File No. 03/94/040/00212/AM15	Lic. No./Date 0310785717 20.06.2014	Defer Date 13.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). As informed by representative of DC (MSME) a deficiency letter has been issued in the matter on 13.10.2014.

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Therefore it was decided to wait for response of the firm and defer the case for re-listing on 13.11.2014.

	Case No.:2/13/84- ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred
6	HQ File :01/84/050/00095/AM15/	RLA File :07/24/040/00078/AM15/	Lic.No/Date:0710105381 25.06.2014	Defer Date: 13.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

Case No.: 7/26/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Withdrawn
HQ File: 01/84/050/00192/AM15/		Lic.No/Date:0310786032 25.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and it is noted that the above said authorization is issued on repeat basis.

	Case No.: 12/26/84- ALC3/2014	Party Name: CYGNUS SPLENDID LIMITED	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred
8.	HQ File: 01/84/050/00197/AM15/	RLA File: 02/24/040/00067/AM15/	Lic.No/Date:0210204324 04.07.2014	Defer Date: 13.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

Case No.:5/15/84- ALC3/2014	Party Name: BUILDMET FIBRES PVT. LTD	Meet No/Date:23/84- ALC3/2014 11.09.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710105618	Defer Date: 13.11.2014
9:01/84/050/00130/AM15/	:07/24/040/00115/AM15/	10.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 13.11.2014.



	The state of the s	CHOICE OVERSEAS	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred
10	HQ File	RLA File	Lic.No/Date:0310786877	Deferred date
	:01/84/050/00209/AM15	:03/94/040/00304/AM15	15.07.2014	13.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.

	Case No.: 11/26/84- ALC3/2014		Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred	
	HQ File: 01/84/050/00196/AM15		Lic.No/Date:0310786877 15.07.2014	Deferred date 13.11.2014	
	Decision: The Committee considered the case as per agenda along with other relevant papers and decided to refer to Ministry of C & PC) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.				

Case No.: 9/26/84- Party Name: SRF Meet No/Date:26/84- Status:

ALC3/2014 LIMITED ALC3/2014 O9.10.2014 Approved
HQ File: RLA File: Lic.No/Date:0410159019 01/84/050/00194/AM15/ 04/24/040/00096/AM15/ 18.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision

taken in NC meeting No.13/AM-14 held on 13.07.2014 as detailed below:

	S.No.	Export Product	Export	Import item	Quantity
2		8	Quantity		allowed
-	1	Synthetic fabrics 840	20028	Polyester Chips	15666.900
		Denier and above	Kgs.	557	Kgs.
		Polyester/Nylon		Spin finish oil	134.290 Kgs.
		(Polyester 72%, Nylon		Nylon 66 Industrial yarn	6108.540
		28%)/Dipped Belting			Kgs.
		Fabrics (EP) Conveyor		V.P. Latex	1301.820 Kgs
		Ducks / Synthetic fabric of Nylon 6/66 and		Resorcinol	140.200 Kgs
				Bonding Agent (Grill	100.140 Kgs.
		Polyester 840 denier and		Bond-IL6 50%/Isobond	
		above		PC-45)	
,	The R.A	A. shall be advised to take	necessary	action subject to compliance	of other usual

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.: 10/26/84- ALC3/2014		Party Name: SRF LIMITED		Meet No/Da ALC3/2014 09.10.2014	te:26/84-	Status: Approved	
	HQ File 01/84/0		RLA Fi 04/24/0	le : 40/00030/ <i>A</i>	AM15	Lic.No/Date 18.07.2014	:0410159020	
	and we delibera	n: The Committee ont through the continuous decided to rate ecision taken in NC Export Product	letails s tify the	ubmitted Advance A g No.13/AM Export	in this uthoriza	case. Accortion issued in d on 13.07.20	dingly, Con this case, or 014 as detaile Qu	nmittee after n repeat basis ed below: nantity
13	1.	Synthetic fabric Denier and	s 840 above	Quantity 88960 Kgs.	Polyes	ter Chips		owed 588.960 as.
			Belting			nish oil 66 Industrial	59	6.480 Kgs. 132.800
		Fabrics (EP) Co Ducks / Synthetic of Nylon 6/66	fabric		V.P. La Resorc Bondin	inol	57 62	82.400 Kgs 2.720 Kgs 4.800 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Bonding

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14	Case No.: 17/26/84- ALC3/2014	Party Name: D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: approved
	HQ File: 01/84/050/00202/AM15	RLA File: 03/94/040/0211/AM15	Lic.No/Date:0310787204 22.07.2014	



Polyester 840 denier and



(Grill

50%/Isobond

444.800 Kgs.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/71/2014-15-Hos/189, dated 13.10.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed Woven Blend Fabrics of Cotton /Flax GSM 425 Gms.		Flax Yarn 10 Lea or 6NM Bleached / Plain	31378Kgs
			Reactive Dyes	1125Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 27/26/84- ALC3/2014	Party Name: PREM FOOTWEAR PRIVATE LIMITED	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred
HQ File : 01/84/050/00212/AM15/	RLA File : 02/24/040/00083/AM15/	Lic.No/Date:0210204735 08.08.2014	Deferred date 13.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt of C & PC and DIPP for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.

9 11	Case No.: 1/26/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred
	HQ File: 01/84/050/00186/AM15	RLA File : 05/24/040/00221/AM15	Lic.No/Date:0510390641 21.08.2014	Deferred date 13.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.

17	Case No.: 8/26/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Approved
	HQ File:	RLA File:	Lic.No/Date:0510390639	



01/84/050/00193/AM15/ 05/24/040/00228/AM15/ 21.08.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export products and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse of 100 % Viscose Dyed Woven Fabric, GSM- 87+-10% (Style No. 357504-362768 along with Indian lace Fabric	200 200000	100 % Viscose Dyed Woven Fabric, GSM- 87+- 10%	16500 Sqms
2.	Ladies Blouse of 100 % Viscose Dyed Woven Fabric, GSM- 87+-10% (Style No. 356716-362769 along with 53% Cotton		100 % Viscose Dyed Woven Fabric, GSM- 87+- 10%	13515 Sqms
	47% Nylon lace net Dyed knitted Fabric GSM-85+-10%		53% Cotton 47% Nylon lace net Dyed knitted Fabric GSM-85(+-10%)	752 Kgs

The GSM should match in both import and export.

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 4/26/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Approved
HQ File: 01/84/050/00189/AM15	RLA File : 05/24/040/00232/AM15	Lic.No/Date0510390731 25.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Qty		allowed
1.	Babies Garments (Girls	1600	100% Cotton Yarn Dyed	1360 Sqms
	Dress with Dipper) Style	Nos	Fabric GSM 105 +-10%	(@ of 0.85Sqm
	No. CT8-7128659) made	34		/Pc)
	of 100% Cotton Yarn		25	
	Dyed Fabric GSM 105			
	+-10%			

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2	Girls Dress with Shorts	2400 Nos	100% Cotton Yarn Dyed Fabric GSM 105+-10%	2880 Sq. meters (@1.20 Sqm/Pc)
	(Style no. CX8-7128612) made of 100% Cotton Yarn Dyed Fabric, GSM 105+-10%			
3	Girls Dress (Style no. CT8-7128659) made of 100% Cotton Yarn Dyed Fabric GSM 105+-10%	5500 Nos	100% Cotton Yarn Dyed Fabric, GSM 105+-10%	12650 Sq meters (@ 2.30 Sqm /Pc)
4	Girls Rompewr (Style No. CX-87130493) made of 100%Lyocell Denim Fabric GSM197+-10%	2500 Nos	100%Lyocell Denim Fabric GSM197+-10%	3500 Sq. meters (@ of 1.40 Sqm /Pc)
5	Girls Rompewr (Style No. CT8-87130494) made of 100% Lyocell Denim Fabric GSM 197+-10%	1200 Nos	100% Lyocell Denim Fabric GSM 197+-10%	1200 Sqms (@ 1.00 Sqm/Pc)
6	Babies Garments (Girls Romper) Style No. CT8- -87130494) made of 100% Lyocell Denim Fabric GSM 197+-10%	700 Nos	100% Lyocell Denim Fabric GSM 197+-10%	525 Sqms (@ of 0.75 Sqm/Pc)
7	Girls Dress (Style no. CX8-7128615) made of 100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	3900 Nos	100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	8580 Sqms (@ of 2.20 Sqm/Pc)
8	Babies Garments (Girls Dress) (Style no. CT8-7128655) made of 100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2900 Nos	100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2900 Sqms (@ of 1.00 Sqm/Pc)
9	Girls Dress (Style no. CT8-7128655) made of 100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2000 Nos	100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2780 Sqms (@ of 1.39 Sqm/Pc)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.





Case No.: 5/26/84- ALC3/2014	Party Name: S.K. EXPORTS	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred
HQ File : 01/84/050/00190/AM15	RLA File : 06/24/040/00016/AM 15/	Lic.No/Date:0610037886 25.08.2014	Deferred date 13.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.

	ALC3/2014			Status: Deferred
20	HQ File: 01/84/050/00191/AM15	RLA File: 32/21/040/00065/AM15	Lic.No/Date:3210077203 25.08.2014	Deferred date 13.11.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.

Case No.: 15/26/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Approved
HQ File: 01/84/050/00200/AM15	TELLI TITO	Lic.No/Date:0710106533 25.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/64/2014-15-Hos/181, dated 07.10.2014 as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
21	1.	Men Cargo Shorts	56500	55% Linen 45%	2.00 Sqm per
21		made of 55% Linen	Numbers	Cotton Dyed Fabric	piece
		45% Cotton Dyed		GSM 200+- 10%	
		Fabric GSM 200+-			
		10% (Style No.			
		MMAM15401RSD)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

22	EXPORTS PVT. LTD		Status: Approved
	 RLA File : 07/24/040/00195/AM15	Lic.No/Date:0710106513 25.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Qty		
1.	Girls Dress (Style no.	9500	100% Cotton Yarn Dyed	23655 Sq. meters
	CX8-7128589) made of	Nos	Fabric GSM 105+-10%	@2.49 Sqm/Pc)
	100% Cotton Yarn Dyed			
	Fabric, GSM 105+-10%			
2	Babies Garments (Dress)	1600	100% Cotton Yarn Dyed	1600 Sqms
	with Diaper (Style no.	Nos	Fabric GSM 105+-10%	(@ of 1.00 Sqm/Pc)
	CT8-7128652) made of			
	100% Cotton Yarn Dyed			
	Fabric, GSM 105+-10%			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

23	Case No.: 19/26/84- ALC3/2014		EXPORTS PVT. LTD		Meet No/Date:26/84- ALC3/2014 09.10.2014		~ • • • •	itus: proved	
	HQ File: 01/84/050/00204/AM15		RLA File : 07/24/040/00180/AM15		Lic.No/Date:0710106515 25.08.2014		515		
	Decision: The Committee consider papers and went through the detail deliberations decided to ratify the below:-		s submitte Advance	ed in Auth	this case. A norization iss	ccordingl	y, Comn is case a	nittee after as detailed	
	S.No.	Export Produc	et	Export Qty	Imp	ort item		Quantit allowed	•
	1.	Ladies Shirt I of 97% Co Elastane Dyo GSM-118+-10 No. RM87656	otton 3% ed Fabric 0% Style	2160 Nos	Dye	6 Cotton 3% ed Fabric +-10%	Elastane GSM-	7344 So (@ of /Pc)	qms 3.40Sqm





2	Girls Shirt Dress made of 100% Cotton Yarn Dyed Fabric, GSM 105+-10% (Style no. CX87128592)		100% Cotton Yarn Dyed Fabric GSM 105+-10%	12190Sq. meters (@2.65 Sqm/Pc)
3	Babies Garments (Shorts)) made of 100% Cotton Yarn Dyed Fabric GSM 105+-10% (Style no. CT8-7128699)	530 Nos	100% Cotton Yarn Dyed Fabric, GSM 105+-10%	318 Sq. meters (@ 0.60 Sqm /Pc)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 20/26/84- ALC3/2014	EXPORTS PVT. LTD	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Approved
HQ File: 01/84/050/00205/AM15		Lic.No/Date:0710106531 25.08.2014	
Decision: The Committee and went through the	ee considered the case as	per agenda alongwith other his case. Accordingly, on thorization issued in this	Committee after

below:-

	OCIOW.				
24	S.No.	Export Product	Export	Import item	Quantity
		1	Qty		allowed
	1.	Ladies Bermuda made of	135300		213774 Sqms
		98% Cotton 2% Spandex		Spandex Dyed Fabric	(@ of 1.58Sqm
		Dyed Fabric GSM 180+-		GSM 180+-10%	/Pc)
		10% (Style No.			
		WSNR156017SD)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

25		SILKS	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred
	HQ File: 01/84/050/00210/AM15	TELLI I IIC .	Lic.No/Date:0710106540 25.08.2014	Deferred date 13.11.2014





and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.

26		SHANKARSA & CO.,	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred	
	HQ File : 01/84/050/00182/AM15	RLA File : 07/24/040/00160/AM15	Lic.No/Date:0710106540 26.08.2014	Deferred date 13.11.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to defer the case for re-listing on 13.11.2014.				

	Case No.: 23/26/84- ALC3/2014	Party Name: NARASIMHA MURTHY.MR(PROP.TEC HNO FLEX INDUSTRIES)	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred	
27	HQ File : 01/84/050/00208/A M15	RLA File: 07/24/040/00196/AM15	Lic.No/Date:0710106550 26.08.2014	Deferred date 13.11.2014	
21	01/04/050/00200/11				

	Case No.: 26/26/84- ALC3/2014	Party Name: SWAN SILK PRIVATE LIMITED	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred	
28	HQ File : 01/84/050/00211/ AM15	RLA File: 07/24/040/00187/AM15	Lic.No/Date:0710106561 26.08.2014	Deferred date 13.11.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.				

20	Case No.: 3/26/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred
29	HQ File: 01/84/050/00188/A M15	RLA File : 05/24/040/00248/AM15	Lic.No/Date:0510390802 28.08.2014	Deferred date 13.11.2014





Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
	1	Qty		allowed
1.	Girls Dress (Style no. CX8-7128615) made of 100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	3900 Nos	100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	8580 Sqms (@ of 2.20 Sqm/Pc)
2	Babies Garments (Girls Dress) (Style no. CT8-7128655) made of 100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2900 Nos	100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2900 Sqms (@ of 1.00 Sqm/Pc)
3	Girls Dress (Style no. CT8-7128655) made of 100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%		100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2600 Sqms (@ of 1.30 Sqm/Pc)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 2/26/84- ALC3/2014	Party Name: INDO- BRITISH GARMENTS PVT.LTD	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Approved
HQ File: 01/84/050/00187/AM15	RLA File : 05/23/040/00227/AM15	Lic.No/Date:0510390846 29.08.2014	

30 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/67/2014-15-Hos/184, dated 08.10.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
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1.	Men's Jacket	6400	100% Nylone 210T	20254 Sqms
	(windcheater) made	Numbers	PU Coated Fabric,	10
	of 100% Nylone		GSM -70+- 10%	Sqm/Pc)
	210T PU Coated			
	Fabric, GSM -70+-	-		
	10% (Style No. C-			0
	VN-JKT146)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 21/26/84- ALC3/2014	Party Name: DANABAAGYAM SPINNERS PRIVATE LIMITED,	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Approved
HQ File : 01/84/050/00206/AM1 5	RLA File : 32/24/040/00012/AM1 5	Lic.No/Date:32100772 03.09.2014	15

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/69/2014-15-Hos/183, dated 08.10.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	2/50s Polyester Yarn (Doubled)	11760 Kgs	2/50s 100 Polyester Yarn	11878 Kgs
2.	2/40s Dyed Rayon Yarn	3800 Kgs	2/40s 100% Rayon yarn	3876 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

32	Case No.: 13/26/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Approved
	HQ File: 01/84/050/00198/AM15	RLA File : 05/24/040/00262/AM15	Lic.No/Date:0510390974 04.09.2014	



Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/65/2014-15-Hos/182 dated 07.10.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
	***	Quantity		allowed
1.	100% Polyester Lace Knitted	5100 Nos	100% Polyester Lace	1.36 Sqm
	Ladies Skirt with lining Dyed GSM-90+-10% (Style No. FDLW14JPADE)		Fabric Dyed, GSM-90+-10% (S	per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.: 14/26/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.		Status: Deferred
33	HQ File: 01/84/050/00199/	RLA File: 05/24/040/00268/AM1 5	Lic.No/Date:0510391070 09.09.2014	Deferred date 13.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.

	Case No.: 16/26/84- ALC3/2014	Party Name: ASPINWALL & CO. LTD.	Meet No/Date:26/84- ALC3/2014 09.10.2014	Status: Deferred
34	HQ File: 01/84/050/00201/AM15		Lic.No/Date:1010058783 10.09.2014	Deferred date 13.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. The case stands for re-listing on 13.11.2014.

(35)

Case No.348	M/s Dhruv Globals Ltd., Faridabad
NC 26/AM-15, dt. 09.10.2014	File No.01/84/171/039/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510361429 dated	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It is decided to ask the applicant firm for measurement of the export product and complete justification in support of their requirement/proposal. The case stands for re-listing on 13.11.2014.



(36)

	(50)	
	Case No.349	M/s Fashion Accessories, Gurgaon
Ì	NC 26/AM-15, dt. 09.10.2014	File No.01/84/171/222/AM-14/DES-V
	Fixation of input output norms in respect of Annual Advance Authorization No. 0510369393	
	dated 25 10 2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Therefore, it was decided to await the same and defer the case for re-listing on 13.11.2014.

(37)

(37)	
Case No.350	M/s Fashion Accessories, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/171/068/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510369393	
dated 25 10 2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Therefore, it was decided to await the same and defer the case for re-listing on 13.11.2014.

(38)

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Case No.351	M/s Gaurav International, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/162/82/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510358307 dated	
28 06 2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(39)

Case No.352	M/s Gaurav International, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/162/81/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510329281 dated	
10.07.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(40)

(40)	
Case No.353	M/s Gaurav International, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/162/80/AM-15/DES-V
Fixation of input output norms i	n respect of Advance Authorization No. 0510367682 dated
07.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

41)

Case No.354	M/s Gaurav International, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/162/79/AM-15/DES-V
Fixation of input output norms	n respect of Authorization No. 0510367681 dated 07.10.2013.



Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(42)

(42)	
Case No.355	M/s Shirt Company (India) Ltd, Mumbai
	File No.01/84/162/099/AM-15/DES-V
	General Note for Textile product for SION J270-J296 reg.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the General Note 19 for Textiles product is applicable where import of relevant fabric is permitted in terms of square meters per unit of an export product. It is also noted that the relevant fabric in SION J270 to J296 is permissible in terms of square meters per unit of an export product. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting clarified that General Note 19 for Textile Product group is applicable on SION J270 to 296 also.

(43)

(43)	
Case No.356	M/s Reliance Industries Ltd., Mumbai
NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/234/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310754963 dated	
23.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to D/o C&PC for their examination and comments. It was decided to await the same and defer the case for re-listing on 13.11.2014.

(44)

	(44)		
	Case No.357	M/s Reliance Industries Ltd., Mumbai	
	NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/212/AM-14/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No. 0310754527		ns in respect of Advance Authorization No. 0310754527 dated	
	21 10 2013		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to D/o C&PC for their examination and comments. It was decided to await the same and defer the case for re-listing on 13.11.2014.

(45)

(10)		
Case	No.358	M/s Micaply, Bhopal
NC 20	6/AM-15, dt. 09.10.2014	File No.01/84/50/394/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 1110027807		
dated	16.12.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(46)

	10)		
ì	Case No.359	M/s Masturlal Pvt. Ltd, Bangalore.	
	NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/068/AM-13/DES-V	
	Re-fixation of input output norms in respect of Advance Authorization No. 0710088424 dated		
	24.05.2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-



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fixation of adhoc norms in respect of the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
	1	Quantity		
	P-84 Filter bags containing		P-84 Polyamide staple	476.500 Kgs.
	471.782 Kgs. of Polyamide	Kgs.	fibre, Natural 1.7	
	staple fibre – 620 Nos.		Dtex/60 MM	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(47)

Case No.360	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 26/15 dt. 09.10.2014	File No.01/84/50/038/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3510033418	
dated 05.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The representative of DC (MSME) has informed that the detail given by the applicant firm in support of their proposal is not complete. Therefore they have issued a deficiency letter to the firm on 08.09.2014. It is decided to defer the case for re-listing on 13.11.2014.

(48)

(10)		
	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/022/AM-12/DES-V	
Enhancement of input output norms for export of technical fabrics and garments with flame		
retardant finish in respect of Advance Authorization No. 3510033691 dated 27.04.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(49)

Case No.362	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/170/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510041934	
dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014. (50)

Case No.363	M/s Chelsea Mills, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/171/018/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.	
0510342264 dated 02.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

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Case No.364	M/s Chelsea Mills, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/171/019/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.	
0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014. (52)

Case No.365	M/s Ganga Acrowools Ltd., Ludhiana
NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/310/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010099890	
dated 16.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to send a reminder to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for submission of requisite comments. The case stands for re-listing on 13.11.2014.

Case No.366	M/s SAS International, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/171/062/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.	
0410140594 dated 19.10.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not mentioned the export and import items in his documents submitted to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 13.11.2014.

(54)

Case No.367	M/s S.A.N. International, New Delhi
NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/362/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510333630 dated	
27.11.2012	_

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to our deficiency letter dated 16.09.2014 the applicant firm has not provided CAD/CAM, manufacturing process, calculation sheet and sketch of export product in support of their proposal. Therefore, the case stands for re-listing on 13.11.2014. (55)

Case No.368	M/s Shahi Exports Pvt. Ltd., Faridabad	
NC 26/AM-15, dt. 09.10.2013	File No.01/84/50/089/AM-14/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.0510357438 dated		
18.06.2013.		





Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

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